

THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-586/ND/2018

In the matter of :

Raheem Industries

....PETITIONER

Vs.

Amira Pure Foods (P) Limited

.. RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 02.7.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Ashok Kumar Juneja, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present and represents that in compliance to the directions dated 04.6.2018, an affidavit under Section 9 (3) (b) giving full particulars as well as affidavit under Section 65B of Income Tax Act, has been duly filed vide diary No.4179 dated 29.6.2018. Perusal of the same discloses that notice under Section 8 has been duly served upon the Corporate Debtor. It is also represented by Ld. Counsel for the petitioner that an advance copy of the application has been duly served upon the Corporate Debtor. However, there is no appearance on behalf of the Corporate Debtor in relation to today's proceedings. Let one more notice be served to the Corporate Debtor at its registered office by Ld. Counsel for the petitioner in relation to next date of hearing which is fixed on 08.8.2018. For this purpose, a week's time is granted.

List on 08.8.2018

—Sd—

(DR. V.K. SUBBURAJ)
MEMBER (TECHNICAL)

—Sd—

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Sujeet